

**Central Administrative Tribunal  
Principal Bench, New Delhi**

CP No.90/2017 in  
OA No.2940/2016

New Delhi this the 31<sup>st</sup> day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Om Pal Singh, AE (E&M)  
Aged about 54 years  
S/o Sh. B.S. Yadav  
R/o I-7/23, G.F. Sec-16, Rohini  
Delhi-110089.
  
2. A.K. Saxena, AE (E&M)  
Aged about 53 years  
S/o Late Sh. Murli Manohar  
R/o G-264, Sec-II, Pratap Vihar  
Ghaziabad, U.P.
  
3. Bhushan, AE(E&M)  
Aged about 53 years  
S/o Sh. R.D. Verma  
R/o D-12 (G.F) East Jyoti Nagar  
Shahdara, Delhi-110093. ....Applicants

(By Advocate: Shri M.K. Bhardwaj)

Vs.

1. Sh. Keshav Chandra  
Chief Executive Officer  
Delhi Jal Board  
Varunalaya Building-II  
Jhandewalan, New Delhi.
  
2. Sh. V.K. Beniwale  
Member(Administration)  
Delhi Jal Board, Varunalaya Building-II  
Jhandewalan, New Delhi. ....Respondents

(By Advocate: Shri Rajeev Kumar)

**ORDER (ORAL)****Justice Permod Kohli:**

The issue which was decided by this Tribunal vide judgment dated 30.08.2016 in OA No.2940/2016 stands concluded by the judgment of the Hon'ble Apex Court in Civil Appeal No.17869-17870 of 2017 judgment dated 03.11.2017 in the matter of ***Orissa Lift Irrigation Corp. Ltd. v. Rabi Shankar Patro & Ors.***

***Ltd. v. Rabi Shankar Patro & Ors.***

2. In this view of the matter, nothing survives in this Petition. CP is accordingly closed.

**(K.N. Shrivastava)**  
**Member (A)**

**(Justice Permod Kohli)**  
**Chairman**

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